

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3583/2014

This the 18th day of April, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member, (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Arif Khan
Age 29 years
S/o Shri Ayub Khan
Ex-Khalasi
Under Sr.Section Engineer (P-Way)
Northern Central Railway
Jhansi
R/o C-28, Upper Ground Floor
Gali No.12, Mayur Vihar Phase-I
New Delhi. Applicant

(By Advocate: Mrs. Meenu Mainee)

Versus

Union of India: Through

1. General Manager
Northern Central Railway
Allahabad.
2. Divisional Railway Manager
Northern Central Railway
Jhansi
3. Assistant Divisional Engineer (HQ)
Northern Central Railway
Jhansi. Respondents

(By Advocate : Shri Shailendra Tiwary)

ORDER(ORAL)

By Hon'ble Mr.Justice M.S.Sullar, M(J):

At the very outset, learned counsel intends to withdraw the OA to enable the applicant to file fresh OA to challenge the impugned punishment order and subsequent order of Appellate Authority.

2. Therefore, the OA is hereby dismissed as withdrawn with the aforesaid liberty as prayed for.

(K.N. Shrivastava)
Member(A)

(Justice M.S.Sullar)
Member(J)

/rb/